

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-99/ND/2024

IN THE MATTER OF:

Nemani Steels Pvt. Ltd

Vs.

Venkatesh Infra Projects Pvt. Ltd

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Maulik K. Tanna

For the Respondent : Adv Akshat Singh, Adv Bhanu Gupta

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is present and sought further time to file reply. Last opportunity is being given to the Corporate Debtor to file their reply within a period of 2 weeks. List this matter on **30.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**